

**IN THE HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD  
(Special Original Jurisdiction)**

MONDAY, THE TWENTY THIRD DAY OF SEPTEMBER  
TWO THOUSAND AND TWENTY FOUR

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J. SREENIVAS RAO**

**WRIT PETITION NO: 26358 OF 2024**

**Between:**

K. Bhavani, D/o K Shiva Raju, Aged about 20 years, Occ. Student, R/o H.No. 21-544, Kamsanpally, Dhanwada, Mahabub Nagar District, Telangana.

**...PETITIONER**

**AND**

1. The State of Telangana, Represented by its Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, Hyderabad-500 055.
2. Kaloji Nararayana Rao University of Health Sciences, Represented by its Registrar, Warangal.

**...RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction more particularly one in the nature of writ of mandamus declaring the action of the respondents particularly the 2nd respondent in not considering the petitioner request for exercising web options for admission into MBBS/BDS course under Management Quota B Category in next phase of counseling for the academic year 2024-25 as illegal, arbitrary, unconstitutional and consequently direct the respondents to consider and permit the petitioner for exercising web options for admission into MBBS/BDS course under Management Quota B category for the academic year 2024-25 in next phase of counseling.

**IA NO: 1 OF 2024**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 2nd respondent to consider the petitioner request for exercising web options under Management Quota B Category for admission into MBBS/BDS

course in the next phase of counselling for the academic year 2024-25, pending disposal of writ petition.

**Counsel for the Petitioner: SRI ABDUL KABEER REPRESENTING FOR  
SRI Y. ANJANAYULU**

**Counsel for the Respondent No.1: Ms. SWAPNA MADHURI, AS ST. GP FOR  
MEDICAL, HEALTH & FW**

**Counsel for the Respondent No.2: SRI G. RAVI REPRESENTING FOR  
SRI A. PRABHAKAR RAO, SC FOR KNRUHS**

**The Court made the following: ORDER**

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO

WRIT PETITION No.26358 of 2024

**ORDER:** (per the Hon'ble the Chief Justice Alok Aradhe)

Mr. Abdul Kabeer, learned counsel appears for  
Mr. Y. Anjanayulu, learned counsel for the petitioner.

Ms. Swapna Madhuri, learned Assistant Government  
Pleader for Medical, Health & Family Welfare appears for  
respondent No.1.

Mr. G. Ravi, learned counsel appears for  
Mr. A. Prabhakar Rao, learned Standing Counsel for Kaloji  
Narayana Rao University of Health Sciences (hereinafter  
referred to as 'the University') appears for respondent No.2.

2. With the consent of the learned counsel for the parties,  
the matter is heard finally.

3. In this petition, the petitioner *inter alia* has prayed for  
the following relief:

"For the reasons stated above, it is prayed that this Hon'ble Court  
may be pleased to issue an appropriate writ, order or direction  
more particularly one in the nature of writ of mandamus declaring  
the action of the respondents particularly the 2<sup>nd</sup> respondent in not  
considering the petitioner request for exercising web options for  
admission into MBBS/BDS course under Management Quota "B"

Category in next phase of counselling for the academic year 2024-25 as illegal, arbitrary, unconstitutional and consequently direct the respondents to consider and permit the petitioner for exercising web options for admission into MBBS/BDS course under Management Quota "B" category for the academic year 2024-25 in next phase of counselling."

4. Learned counsel for the petitioner submitted that the petitioner had applied for admission against competent authority quota seats for the academic year 2024-25. However, inadvertently, the petitioner did not indicate B category Management Quota. He further submitted that the petitioner be granted liberty to submit a representation to the University and the University be directed to decide the said representation in a time bound manner.
5. Learned counsel appearing for the respondent University submitted that the last date for registration of applications was 23.08.2024 and thereafter, merit list has been prepared which shall be published at the time of indicating the web options. However, it is fairly submitted by him that in case the petitioner submits a representation, the same shall be dealt with by the University in accordance with law.

6. In view of the aforesaid submission and in the peculiar facts of the case, the Writ Petition is disposed of with liberty to the petitioner to submit a representation to the University with regard to her grievance. Needless to state that in case such a representation is made, the University shall decide the same within a period of two (2) days thereafter. It is made clear that this Court has not expressed any opinion on the merits of the matter.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

SD/- V.HARI PRASAD  
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Principal Secretary, Medical and Health Family Welfare Department, The State of Telangana, Secretariat Buildings, Hyderabad-500 055.
2. The Registrar, Kaloji Nararayana Rao University of Health Sciences, Warangal.
3. One CC to SRI Y. ANJANAYULU, Advocate [OPUC]
4. One CC to SRI A. PRABHAKAR RAO, SC FOR KNRUHS [OPUC]
5. Two CCs to GP FOR MEDICAL, HEALTH & FW, High Court for the State of Telangana. [OUT]
6. Two CD Copies

BN  
PSK

CC TODAY

HIGH COURT

DATED:23/09/2024

ORDER

WP.No.26358 of 2024



DISPOSING OF THE WRIT PETITION  
WITHOUT COSTS

9  
23/09/24  
LTK